

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 124/TL/2023

Coram:

**Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member**

Date of Order: 5th July, 2023

In the matter of

Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of transmission licence to Khavda II-A Transmission Limited.

And

In the matter of

Khavda II-A Transmission Limited
C 105, Anand Niketan,
New Delhi 110021

.... Petitioner

Vs

1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122 001
2. REC Power Development and Consulting Limited,
REC Corporate Head Quarter, D Block,
Plot No. I -4, Sector 29 Gurugram – 122 001
3. Madhya Pradesh Power Management Company Limited,
Block No. – 11, Ground Floor, Shakti Bhavan,
Vidhyut Nagar, Rampur,
Jabalpur – 482 008, Madhya Pradesh
4. Chhattisgarh State Power Distribution Company Limited,
P.O. Sunder Nagar, Dangania,
Raipur- 492013, Chhattisgarh
5. Maharashtra State Electricity Distribution Company Limited,
Prakashgad, 4th Floor, Bandra (East),
Mumbai – 400051

6. Gujarat Urja Vikas Nigam Limited,
Vidhyut Bhavan, Race Course,
Vadodara – 390007

7. DNH Power Distribution Corporation Limited,
66 kV, Amlı Ind. Estate, Silvasa – 396230
Dadar Nagar Havelı

8. Electricity department, Government of Goa,
Vidyut Bhavan, Near Mandvi Hotel,
Panaji, Goa – 403001

9. Electricity Department, Administration of Daman and Diu,
Plot No. 35, OıDC Complex, Near Fire Station,
Daman – 396210

....Respondents

Parties present:

Shri Bhavesh Kundalia, KIIATL
Shri Swapnil Verma, CTUIL
Shri Ajay Kumar, CTUIL
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Anil Kumar Yadav, RECPDCL

ORDER

The Petitioner, Khavda II-A Transmission Limited, has filed the present Petition for grant of transmission licence under Section 14, Section 15 and Section 79 (1) (e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) to establish transmission project for “Transmission scheme for evacuation of 4.5 GW RE Injection at Khavda PS under Phase II – Part A” (hereinafter referred to as “the project”) on Build, Own, Operate and Transfer (BOOT) basis consisting of the following elements:

	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	KPS2 (GIS) – Lakadia 765 kV D/C line	24 months

	Name of the Transmission Element	Scheduled COD in months from Effective Date
2.	330 MVAR switchable line reactors at KPS2 end of KPS2 (GIS) – Lakadia 765 kV D/C line <ul style="list-style-type: none"> • 330 MVAR, 765 kV switchable line reactor- 2 nos. • Switching equipments for 765 kV line reactor- 2 nos. 1x110 MVAR spare bus reactor available at KPS2 (GIS) to be used as spare 	
3.	2 nos. of 765 kV line bays each at Lakadia PS & KPS2 (GIS) for Khavda PS2 (GIS)-Lakadia PS 765 kV D/c line <ul style="list-style-type: none"> • 765 kV line bays (GIS)-2 Nos. (for KPS2 end) • 765 kV line bays (AIS)- 2 Nos. (for Lakadia end) 	

Note:

- 1) *Transmission system for evacuation of 3 GW RE injection at Khavda is being taken up under Phase-I. Phase-II RE scheme for evacuation of 4.5 GW RE injection at Khavda needs to be taken up for evacuation requirement beyond 3 GW from Khavda RE park.*
- 2) *Implementation of all the transmission packages proposed for evacuation of 4.5 GW RE injection at Khavda RE park under Phase-II (Part A to Part D) needs to be taken up in similar timeframe.*
- 3) *Developer of Lakadia P.S. to provide space for 2 no. of 765 kV line bays Lakadia PS end for termination of KPS2 (GIS) – Lakadia 765 kV D/C line.*

2. The Petitioner has made the following prayers:

“(a) Issue the transmission licence to the Petitioner for establishing, operating and maintaining the Transmission System as provided for in the TSA;

(b) Allow the “Transmission scheme for evacuation of 4.5 GW RE Injection at Khavda PS under Phase II – Part A” to be part of PoC Pool as per CERC (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2020;

(c) Condone any inadvertent errors omissions/ errors / shortcomings and permit the Petitioner to add/change/modify/alter these filings and make further submissions as may be required at a future date.

(d) Pass any such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case.”

Hearing dated 20.6.2023

3. During the course of hearing on 20.6.2023, the representative of the Petitioner submitted that the Petitioner has already served the copy of the Petition on the BPC, CTUIL and the beneficiaries of Western Region and has complied with all the requirements under the Transmission Licence Regulations including publishing of notice on its website inviting suggestions/objections on its application for grant of transmission licence. However, no suggestion /objection has been received.

4. The representative of the Respondent, CTUIL submitted that CTUIL has already filed its recommendations, under Section 15(4) of the Act for the grant of transmission licence to the Petitioner for executing the Project. He further elaborated the transmission scheme involving Khavda Pooling Stations I, II & III and scope of work thereunder. The representative of CTUIL also apprised the Commission about the status of the project.

5. Vide Record of Proceedings for the hearing dated 20.6.2023 CTUIL was directed to file the status of 4.5 GW RE Generators at Khavda RE Park along with their capacity. In response, CTUIL vide its affidavit dated 3.7.2023 has submitted that status of RE generators at Khavda RE Park as under:

Sl. No.	Name of RE Generator	Name of PS	Quantum (MW)	Status (Under implementation)
1	Adani Green Energy Limited	KPS-1	1000	Scheduled date for completion of RE Projects: March 2025
2	Adani Green Energy Limited	KPS-1	1000	
3	Adani Green Energy Limited	KPS-1	1050	
4	Adani Green Energy Limited	KPS-3	1050	

5	Adani Renewable Energy Holding Four Limited	KPS-1	417	Scheduled date for completion of RE Projects: March 2025
6	Gujarat State Electricity Corporation Limited	KPS-2	1000	Scheduled date for completion of RE Projects: March 2025
Total			5517	

6. The Petitioner was directed to submit the copy of Form II posted on its website along with date of posting in terms of Regulation 7 (7) of the Transmission Licence Regulations read with the order dated 22.1.2022 in Petition No. 1/SM/2022. The Petitioner vide its affidavit 16.5.20213 has submitted that it has already posted its application on the website in terms of Transmission Licence Regulations so as to facilitate the access to the application by any person through internet

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by Ministry of Power, Government of India, under Section 63 of the Act, REC Power Development and Consultancy Limited (RECPDCL) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. F.No.15/3/2018-Trans-Pt (2) dated 23.9.2020 & 3.12.2021 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish Inter-State transmission system for "Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II- Part A" through tariff based competitive bidding process.

8. RECPDCL in its capacity as the BPC initiated the bid process on 6.5.2022 and completed the same on 28.3.2023 in accordance with the Guidelines. Adani

Transmission Limited (ATL) was selected as the successful bidder having quoted the lowest transmission charges of Rs. 1189.04 million in order to provide transmission services to the beneficiaries of the transmission system.

9. RECPDCL appointed a Consultant, namely, PARY & Co., Chartered Accountants in consortium with Legacy Law Offices for providing consultancy services in the process of selection of the project developer through tariff based competitive bidding process. RfP was issued on 6.5.2022. At RfP (Technical and Financial) stage, six bidders, namely, (i) Adani Transmission Limited, (ii) Megha Engineering & Infrastructures Limited, (iii) Power Grid Corporation of India Limited, (iv) The Tata Power Company Limited, (v) Apraava Energy Private Limited (Formerly known as CLP India Private Limited) and (vi) Sterlite Grid 31 Limited, submitted their offers. The RfP (Technical) bids of the six bidders were opened by Bid Opening Committee on 16.1.2023 in the presence of representative of the bidders. Based on the recommendation of the Bid Evaluation Committee (BEC), the RfP (Financial) Bids-Initial Price Offer of the six bidders were opened on 6.2.2023. The details of the quoted transmission charges by bidders are given below:

Sr. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	M/s Apraava Energy Private Limited (Formerly, CLP India Private Limited)	1324.40	L1
2.	M/s Adani Transmission Limited	1380.00	L2
3.	M/s Power Grid Corporation of India Limited	1388.38	L3
4.	M/s The Tata Power Company Limited	1426.00	L4
5.	M/s Sterlite Grid 31 Limited	1485.00	L5
6.	M/s Megha Engineering & Infrastructures Limited	5145.00	L6

10. As per clause 2.5 of the RFP document, Initial Offers shall be ranked on the basis of ascending order for determination of the qualified bidders. The bidders holding

first fifty percent of the ranks (with any fraction rounded off to higher integer) or four bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submit their final offer. Accordingly, the rank of the bidders qualified for participating in the e-reverse auction stage, in the ascending order of initial offer, is as follows:

S. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1.	M/s Apraava Energy Private Limited (Formerly, CLP India Private Limited)	1324.40	L1
2.	M/s Adani Transmission Limited	1380.00	L2
3.	M/s Power Grid Corporation of India Limited	1388.38	L3
4.	M/s The Tata Power Company Limited	1426.00	L4

11. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs. 1324.40 million. E-reverse auction of all four bidders was carried out at MSTC portal on 7.2.2023 and the following transmission charges for bidders (in ascending order) emerged:

Sr. No.	Name of Bidder	Transmission Charges from the initial offer (Rs.in million)	Transmission charges from the final offer (Rs.in million)	Rank
1	M/s Adani Transmission Limited	1380.00	1189.04	L1
2	M/s Apraava Energy Private Limited	1324.40	1192.03	L2
3	M/s Power Grid Corporation of India Limited	1388.38	1219.24	L3
4	M/s The Tata Power Company Limited	1426.00	No bid received in electronic reverse auction	L4

12. As per the Bid Evaluation Report dated 13.2.2023, Adani Transmission Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 1189.04 million. BEC vide its certificate dated 13.2.2023 has certified that entire bid process has been carried out in accordance with the Guidelines issued by the

Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through e-reverse auction is acceptable.

13. Consequent to its selection as the lowest bidder, Letter of Intent (LoI) was issued to Adani Transmission Limited by the BPC on 16.2.2023 which was accepted by Adani Transmission Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

(a) Provide Contract Performance Guarantee in favour of Nodal Agency, i.e. Central Transmission Utility of India Limited (CTUIL);

(b) Execute Share Purchase Agreement and Transmission Service Agreement;

(c) Acquire, for the Acquisition Price, 100% share equity share holding of Khavda II-A Transmission Limited from RECPDCL along with all its related assets and liabilities;

(d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and

(e) Apply to this Commission for grant of transmission licence;

14. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of Nodal Agency i.e. CTUIL for an aggregate value of Rs. 19.08 crore on 20.3.2023 and has acquired hundred percent equity holding in Khavda II-A Transmission Limited on 28.3.2023. The Petitioner entered into Transmission Service Agreement (TSA) with CTUIL on 28.3.2023.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence.

The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main objective of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”

16. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 3 of the Transmission Licence Regulations provides that the Empowered Committee shall identify the Projects included in the transmission plan to be developed under the Guidelines issued under Section 63 of the Act. Regulation 4 of the Transmission Licence Regulations provides that in case of projects identified for development under the Guidelines for competitive bidding, selection of the project developer shall be made in accordance with the procedure laid down in the Guidelines. The Project under consideration has been identified for development under competitive bidding by competent authority in the Ministry of Power/ CEA. Central Electricity Authority, vide its letter No. CEA-PS-11-23(20)/1/2018-PSPA-I Division-Part(2)/ 488-489 dated 9.12.2022 had issued prior approval to the Project under Section 68 of the Act. Selection of the Project

developer, Khavda II-A Transmission Limited, has certified to have been made in accordance with the Guidelines.

17. Regulation 7 of the Transmission Licence Regulations read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the exercise of 'Power to Relax' under Regulation 24 of the Transmission Licence Regulations, modified/amended Clause (4), Clause (7), Clause (9) and Clause (12) and dispensed with Clause (10) of Regulation 7] provide for the procedure for grant of transmission licence as under:

“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e-filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the Commission. Also, a copy of the same be served through e-mail on the long term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form-II attached to these regulations in English language and in Vernacular language

of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published on the e-filing portal of the Commission and on the applicant's website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice

.....

(10) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(11) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(12) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application."

18. The Petitioner has approached the Commission by a separate application for adoption of transmission charges in respect of the transmission system which is

presently under consideration of the Commission and order in that Petition will be issued separately. The Petitioner has filed the present Petition for grant of transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the BPC and CTUIL and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for grant of transmission licence to Khavda II-A Transmission Limited with respect to the transmission system as per details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid fee of Rs. one lakh as prescribed by the Central Government. As per direction of the Commission, the Petitioner has served copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 1189.04 million. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

20. The Petitioner vide its affidavit dated 16.5.2023 has placed on record the relevant copies of the notices wherein notices were published in terms of the Regulation 7(7) of the Transmission Licence Regulations. The Petitioner has published the notices on 14.4.2023 in Indian Express (Gujarat editions), Kutch Uday (Gandhidahm editions). The Petitioner has also published the notice on the e-filing portal of the Commission and on its website in Form-II. No objection has been received from the general public in response to the public notices.

21. The Petitioner has served the copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTUIL vide its letter dated 9.5.2023 has recommended for grant of transmission licence to the Petitioner. Relevant portion of the said letter dated 9.5.2023 is extracted as under:

“This has reference to the letter dated 10.04.2023 vide which M/s Khavda II-A Transmission Limited (KATL) has requested CTU for issuance of its recommendation for grant of Transmission License for subject transmission scheme against the application/petition already filed before CERC. In this regard, the following is submitted:

- 1. M/s Khavda II-A Transmission Ltd. (KATL) has filed an application/petition under Section 14 & 15 of the Electricity Act, 2003 read with CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license for “Transmission scheme for evacuation of 4.5GW RE injection at Khavda PS under Phase II – Part A” project on Build, Own, Operate and Transfer (BOOT) basis as ISTS. The detailed scope of the transmission scheme is enclosed at Annexure-I.*
- 2. As per section 15(3) of the Electricity Act, 2003 and Regulation 7(6) of Transmission License Regulations, 2009, a copy of the application for the grant of transmission license, for the above transmission system has been received on 10.04.2023 for recommendation required u/s 15(4) of the Electricity Act, 2003 and Regulation 7(11) of Transmission License Regulations, 2009.*
- 3. In reference to the Transmission Scheme “Transmission scheme for evacuation of 4.5GW RE injection at Khavda PS under Phase II – Part A”, the following is submitted:*
 - i) The government of India has set a target for establishing 500GW non fossil generation capacity by 2030, which also includes 30GW RE potential in the Khavda area of Gujarat under ISTS. The subject transmission scheme involves KPS2 (GIS) – Lakadia 765 kV D/C line with 330 MVAR switchable line reactors at KPS2 end of the subject line. The detailed scope of the transmission scheme is enclosed at Annexure-I.*
 - ii) The transmission scheme was agreed upon in the 1 WRPC (TP) & 3rd WRPC(TP) meeting held on 14.01.2020 & 14.06.2021 respectively. Extract of the minutes of 1 & 3 WRPC (TP) meeting is enclosed at Annexure-II.*
 - iii) The transmission system was discussed and agreed upon in the 3 NCT meeting held on 26.05.2020 & 28.05.2020 and in the 5 NCT meeting held on 25.08.2021 & 02.09.2021. Extract of the minutes of the NCT meeting is enclosed at Annexure-III.*

- iv) *The transmission system was discussed in the 40 WRPC meetings held on 07.06.2021. Pursuant to modification of the transmission scheme in 3 WRPC (TP) held on 14.06.2021, WRPC's views on the above transmission scheme were sought by CTU vide letter dated 05.10.2021 within 2 months. However, no views had been received from WRPG Extracts of 40 WRPC MOM and Letter dated 05.10 2021 are enclosed at Annexure-IV.*
- v) *The Government of India, Ministry of Power, vide Gazette notification dated 25.09.2020 & 06.12.2021 had appointed REC Power Development and Consultancy Ltd. (RECPDCL) as the Bid Process Coordinator (BPC) for the purpose of selection of Bidder as Transmission Service Provider (TSP) to establish the subject transmission scheme through Tart Based Competitive Bidding (TBCB) process. Copy of Gazette notification is enclosed at Annexure-V.*
4. *Pursuant to the process of competitive bidding conducted by the BPC, Adani Transmission Limited emerged as the successful bidder. Thereafter, the BPC issued a Letter of Intent in favour of Adani Transmission Limited on 16.2.2023. Subsequently, after execution of the Share Purchase Agreement (SPA) and Completing all procedural requirement as specified in RFP documents. The Scheduled COD for the proposed ISTS Scheme is 24 months from date of SPV acquisition.*
5. *In line with Section 15 (4) of the Electricity Act, 2003 the Regulation 7 (11) of Transmission Licence Regulations, 2009 on details furnished by M/s Khavda II- A Transmission Limited, CTUIL recommends the grant of transmission licence to M/s Khavda II- A Transmission Limited for executing the transmission scheme as mentioned in Para-1 above."*

22. We have considered the submissions of the Petitioner, BPC and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, selected bidder was required to complete all the activities including acquisition of SPVs by 26.2.2023. Lol was issued on 16.2.2023. The selected bidder furnished the Contract Performance Guarantee in favour of Nodal Agency (CTUIL) for an amount of Rs. 19.08 crore on 20.3.2023 and has acquired hundred percent equity-holding in the applicant company on 28.3.2023 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for grant of transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. Successful bidder, namely Adani Transmission Limited acquired the SPV on 28.3.2023. Accordingly, the TSP has filed the instant Petition through e-filing for grant of transmission licence on

6.4.2023.

23. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission, by **21.7.2023**.

24. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of bidding documents and TSA for commissioning of the Project within the SCOD.

25. The Petition shall be listed for hearing on **26.7.2023**.

Sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member